

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA 146/01

Friday this the 23rd day of November, 2001.

CORAM

HON'BLE MR. G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

K.Jayalakshmi Amma  
W/o Late R. Janardhanan Nair  
(Retired Assistant Provident Fund Commissioner)  
No.20, Indira Nagar  
Thiruvananthapuram.

Applicant.

[By advocate Mr.T.A.Rajan]

Versus

1. Union of India, represented by  
the Secretary  
Ministry of Labour, New Delhi.
2. The Central Board of Trustees  
Employees Provident Fund  
New Delhi represented by  
its Chairman.
3. The Central Provident Fund Commissioner  
New Delhi.
4. The Oriental Insurance Company Ltd  
represented by Senior Divisional Manager  
Divisional Office No.1 (Code No.21110)  
Jeevan Vihar, 3rd Floor, Sansad Marg  
New Delhi. Respondents.

[By advocate Mr. M.R.Suresh, ACGSC for R-1]

[By Mr.N.N.Sugunapalan for R2 & 3]

The application having been heard on 23rd November, 2001, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

Applicant, wife of late R.Janardhanan Nair has approached this Tribunal through this Original Application seeking the following reliefs:

- i) Declare that the non-reimbursement of the medical claim of the applicant's husband for the period from 7-9-97 to 12-9-97 and 21-10-97 to 24-10-97 as illegal;



ii) Direct the 3rd respondent to reimburse the medical charges of the applicant's husband of Rs. 16,879/- for his treatment in Dr. Govindan's Hospital, Trivandrum and Sri Chitra Tirunal Institute of Medical Science and Technology, Trivandrum during the period from 7-9-97 to 12-9-97 and 21-10-97 to 24-10-97.

iii) Grant such other further reliefs that this Hon'ble Tribunal may deem fit and proper.

2. When the Original Application was taken up on date, both counsel submit that the respondents have issued orders for payment of medical reimbursement claim for a sum of Rs. 16,879/- for the treatment of the husband of the applicant vide their communication No.KR/Admn.IV(5)/01 dated 4th October, 2001. Learned counsel for the applicant submits that in the light of the above the OA is not pressed.

3. The above statements are recorded and the OA is closed as not pressed. No costs.

Dated 23rd November, 2001.



G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER

aa.